



**OFFICE OF THE DISTRICT MAGISTRATE, NORTH GOA,  
Magisterial Branch, Collectorate Bldg., Panaji-Goa- 403001.  
Phone Nos: 2223612 EPBX Nos. 2427690, 2225083, 2225383  
Fax Nos:-2426492/2426148**

**Email:-coln.goa@nic.in / magbr-coln.goa@nic.in**

No. 8/8/2020-MAG/L&O/(VOL-I)/ 2315

Date: 03/05/2020

## **ORDER**

### **ORDER U/S 144 OF CRIMINAL PROCEDURE CODE, 1973**

**WHEREAS**, there is a prevailing situation in the country due to the Health Emergency posed by COVID-19, an infectious disease caused by Corona Virus;

**AND WHEREAS**, in order to contain the spread of the said epidemic, certain measures are required to be taken;

**AND WHEREAS**, the Public Health Department, Government of Goa vide Notification No. 23/20/2014-I/PHD/Part IV/552 dated 13/03/2020 had declared the Coronavirus disease (COVID-19) and H1N1 disease to be notifiable diseases for the purposes of Part II of Chapter VII of the Public Health Act, 1985 throughout the State of Goa;

**AND WHEREAS** the Ministry of Home Affairs, Government of India has further extended the Lockdown period for a further period of two weeks with effect from 04/05/2020 and has issued revised guidelines to contain the spread of COVID-19.

**AND WHEREAS**, in view of this it is necessary to take exigent measures in this regards so as to prevent any danger to human life or safety, to thwart the spread of virus, which may affect the overall security of the State and may create disturbance of larger public order and tranquillity;

**AND WHEREAS** in my considered opinion, there is sufficient grounds for proceeding under sub section (1) of section 144 of Code of Criminal Procedure, 1973 to restrain the movements of individuals and other restrictions within North Goa District.

*R. W.*

AND WHEREAS, I am satisfied that the circumstances do not permit the serving, in due time, of the notices individually upon the persons against whom this order is directed and therefore, under the powers vested under me under sub section (2) of Section 144 of the Code of Criminal Procedure, 1973 I hereby pass the order ex-parte.

NOW THEREFORE, I, **R. Menaka, IAS**, District Magistrate, North Goa District, in exercise of the powers conferred upon me under sub section (1) of section 144 of Code of Criminal Procedure, 1973 and Under Section 29A of the Goa Excise Duty Act, 1964 do hereby impose the following restrictions/ban in North Goa District:

1. Movement of all individuals for all non-essential activities between 7.00 p.m. to 7.00 a.m.
2. All shops/establishments except essentials from 7.00 p.m to 7.00 a.m.
3. Restaurants
4. Tea Shops, Pan Shops
5. Other food shops/joints (Dhabas, Gaddas)
6. Street food vendors
7. Beach shacks
8. All other types of eateries.
9. Gymnasiums
10. Sports complexes
11. Auditoriums/ community halls, assembly halls and similar places.
12. Bars
13. Cinema Halls/Theatres
14. Swimming Pools
15. Casinos
16. River Cruises
17. Night Clubs
18. Multiplexes
19. Consumption of liquor in public places

R. Menaka

20. Shopping Malls
21. Entertainment parks
22. Spa/Massage Parlours
23. All religious Places/Places of worships for public
24. Movement of all persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years, except for meeting essential requirements and for health purposes.
25. Sale and consumption of Pan, Gutkha and Tobacco in public places.
26. Hospitality services other than those used for housing Health/Police/Government Officials/Health Care workers, stranded person including Tourists, and those used for quarantine facilities.

However, all restaurants and other eating joints shall be permitted to operate their kitchen only for the purpose of Home delivery/Take away.

Any person contravening this order shall be punishable under Section 188 of the Indian Penal Code.

**This order shall come into force with immediate effect superseding the Order No 8/8/2020-MAG/L&O/(VOL-I)/2585 dated 26/04/2020.**

Given under my hand and seal of this office, this 03<sup>rd</sup> day of May, 2020.



R. Menaka  
(R. Menaka, IAS)  
District Magistrate, North Goa

To,  
The Director  
Government Printing Press, Panaji Goa with a request to give cause  
Publication in Extra Ordinary Gazette immediately.

Copy forwarded for necessary action to:-

1. The Commissioner of Excise, Old High Court Bldg., Panaji Goa.
2. The Superintendent of Police, North Goa District, Porvorim.
3. The Director of Panchayats, Junta House, Panaji Goa, he is requested to forward a copy of this order to all the Village Panchayats in North Goa District directing to affix the same on their notice board for wide publicity.
4. The Director of Municipal Administration, Patto, Panaji Goa he is requested to forward a copy of this order to all the Municipal Councils in North Goa District directing to affix the same on their notice board for wide publicity.
5. The Superintendent of Police, Coastal, Panaji.
6. The Sub-Divisional Magistrate, Panaji /Mapusa/Pernem/ Bicholim/Sattari.
7. The Sub-Divisional Police Officer, Panaji/Porvorim/Mapusa/ Pernem/ Bicholim.
8. The Mamlatdar and Executive Magistrate of Tiswadi/Bardez/Pernem / Bicholim/Sattari.

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9. The Police Inspector/ P.S.I. of Panaji/Mapusa/Pernem/Bicholim/Valpoi/Agacaim /Old Goa/Anjuna/Saligao/Calangute/Porvorim Police Stations. They are directed to affix a copy of this order on the notice board of their Office and **enforce the same strictly.**
  10. The Director of Information and Publicity, Panaji with a request to give wide publicity through all local dailies.
  11. The Director and Commissioner of Food Safety, Food and Drugs Admn., Bambolim Goa.
  12. The Director of Doordarshan, Altinho, Panaji with a request to broadcast the order.
  13. The Station Director, All India Radio, Altinho, Panaji, for giving wide publicity.
  14. The Under Secretary (Home), Secretariat Porvorim Goa.
  15. The Director of Sports, Sports & Youth Affairs, Campal, Panaji, Goa.
  16. The Director of Tourism, Paryatan Bhavan, Patto, Panaji, Goa.
- Copy for information to:-

1. The Secretary to Governor of Goa, Raj Bhavan, Dona Paula, Panaji.
2. The Secretary to the Chief Minister of Goa, Secretariat, Porvorim.
3. The Chief Secretary, Government of Goa, Secretariat, Porvorim.
4. The Addl. Secretary (Home), Govt. of Goa, Home Department (General), Secretariat, Porvorim.
5. The Director General of Police Goa, Panaji.

